

Central Administrative Tribunal, Principal Bench

Original Application No. 949 of 2001

New Delhi, this the 25th day of January, 2002

Hon'ble Mr. Govindan S. Tampi, Member (A)
Hon'ble Mr. Shanker Raju, Member (J)

Shri Atam Parkash Sharma
s/o Shri Gian Parkash
R/o Garhi Harsaru
Gurgaon (Haryana)

....Applicant

(By Advocate: Shri B.T. Kaul)

Versus

Union of India, through

1. The Secretary
Department of Agricultural Research & Education (DARE)
Krishi Bhawan,
New Delhi-1
2. Dr. R.S. Paroda,
Director General,
Indian Council of Agriculture Research
Krishi Bhawan,
New Delhi-1
3. Indian Council of Agriculture Research
Through its Secretary,
Krishi Bhawan,
New Delhi-1

....Respondents

(By Advocate: Shri V.K. Rao)

O R D E R (ORAL)

By Mr. Shanker Raju, Member (J)

Heard Shri B.T. Kaul, for the applicant and Shri V.K. Rao, for the respondents.

2. The only issue subsisting in this case is payment of salary to the applicant for the period he remained in Delhi, despite the respondents' claim that he had been relieved. The contention of the applicant is that no relieving order had been issued and no incumbent in his place had joined at Delhi. Subsequently in pursuance of the interim orders, the respondents themselves have continued the applicant at Delhi and

thus, the OA has become infructuous.

3. In view of the above circumstances, we direct the respondents that if applicant makes a representation to them within a week from today regarding payment of wages, they shall consider the same and pass a detailed and speaking order thereon within a period of four weeks. O.A. stands disposed of with these directions. If the applicant is still aggrieved, he will be at liberty to pursue his remedies in accordance with law, if so advised.

S. Raju

(Shanker Raju)
Member (J)

/dkm/

(Govindan S. Tampi)
Member (A)